

# **SUPREME COURT OF INDIA**

## **NOTICE**

In continuation of the notice dated 20.08.2020, whereby Advocates-on-Record and Party-in-Person were required to convey to the Registry, consent of all the parties as to whether they are willing to physically appear and argue in the Court in 170 matters appended with the said notice alongwith the list of Advocates and parties who will appear before the Court, on e-mail-id “[physical.hearing@sci.nic.in](mailto:physical.hearing@sci.nic.in)” by 5.00 P.M. on 22.08.2020.

Take fresh notice that at the request of representatives of SCBA and SCAORA, the time to furnish the consent has now been extended to 10:00 A.M. on 28.08.2020 (Friday). Any e-mail received thereafter shall not be processed.

Dated this the 22<sup>nd</sup> day of August, 2020.

**By Order**

**Addl. Registrar (OSD)(Listing)**